

**IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH : BANGALORE**

**BEFORE SHRI A.K GARODIA, ACCOUNTANT MEMBER
AND
SMT. BEENA PILLAI, JUDICIAL MEMBER**

IT(TP)A No.1892/Bang/2017
Assessment Year : 2013-14

M/s Soplar (India) Pvt. Ltd., 1A, System Compound, Peenya Industrial Area, Phase II, Bengaluru-560 058.	Vs.	The Dy. Commissioner of Income- tax, Circle-6(1)(2), Bengaluru
PAN - AAMCS 1715 K		
APPELLANT		RESPONDENT

Assessee by	:	Shri B.R Sudheendra, C.A
Revenue by	:	Shri T Romuan Paite, CIT (DR)

Date of Hearing	:	03-09-2020
Date of Pronouncement	:	08-09-2020

ORDER

PER BEENA PILLAI, JUDICIAL MEMBER

Present appeals have been filed by assessee against final assessment order dated 30/08/2017, passed by Ld.DCIT, Circle-6(1)(2) u/s 143(3) r.w.s 144C(13), Bangalore, for assessment years 2013-14.

2. A letter has been filed by Ld.AR stating that assessee has opted for Vivad se Vishwas Scheme, 2020. It has been submitted that assessee seeks withdrawal of the appeal.

3. Ld.Sr.DR do not object to the same.

4. We have perused submissions advanced by both sides in light of records placed before us.

5. As assessee has sought for VSVS- scheme 2020, no purpose will be served in keeping the present appeal pending. We also note that assessee has yet not received Form 3 from the department. Considering the situation, we dismiss the present appeal as withdrawn. However, liberty is granted to move appropriate application for recall of this order, in the event, Form 1 filed by assessee is not accepted by revenue.

In the result, with above liberty, we dismiss present appeal as withdrawn.

Order pronounced in the open court on 8th Sept, 2020.

Sd/-

(A.K GARODIA)
Accountant Member

Sd/-

(BEENA PILLAI)
Judicial Member

Bangalore,
Dated, the 8th Sept., 2020.
/Vms/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar,
Income-Tax Appellate Tribunal.
Bangalore.

		Date	Initial	
1.	Draft dictated on	On Dragon		Sr.PS
2.	Draft placed before author	-09-2020		Sr.PS
3.	Draft proposed & placed before the second member	-09-2020		JM/AM
4.	Draft discussed/approved by Second Member.	-09-2020		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	-09-2020		Sr.PS/PS
6.	Kept for pronouncement on	-09-2020		Sr.PS
7.	Date of uploading the order on Website	-09-2020		Sr.PS
8.	If not uploaded, furnish the reason	--		Sr.PS
9.	File sent to the Bench Clerk	-09-2020		Sr.PS
10.	Date on which file goes to the AR			
11.	Date on which file goes to the Head Clerk.			
12.	Date of dispatch of Order.			
13.	Draft dictation sheets are attached	No		Sr.PS